

decision of the Case upon its merits
in that the Acting Collector was in
error in giving no opinion on the
generineness, or otherwise of the do-
-cuments Nos 11 and 12 which con-
-tain an admission by the Respon-
-dents to pay the rent as claimed,
that (2) the Respondent Babsett
bin Gensett having admitted in
in his examination N. 21 his li-
-ability to pay the rent the Acting
Collector was in error in throwing
out the claim; and that (3) the
Acting Collector was in error in
holding that the Appellant has
produced no proof to substan-
-tiate his right to the amount
claimed either by his village ac-
-count or any other document
where-as there is the Pahancharda
and other documentary evidence
produced by him to prove his
claim -

By the Court
Confirms the decree of the Court
below with costs

R. Couch
Clerk

A. W. Warden

MEMORANDUM OF COSTS incurred in Special Appeal No. 451

of 1864 against the decision of the Acting Collector of the District of Ratnagiri and disposed of on the 6th March 1865 by confirming the same with costs.

BY THE APPELLANT—

IN THE DISTRICT.

In the Mauledari Court	12	0		
In the Collector's Court (including V. F.)	2	6	9	
				14 6 11

IN THIS COURT.

Stamp for Memorandum of Special Appeal	4	0	0	
Stamps for copies of Decree and Judgment	3	8	0	
Stamp for Vukalutnama	2	0	0	
Stamp ^{for} of an application to enter the name of the Appellant's heir	2	0	0	
Batta for Process and Postage	3	15	0	
Sectioner's Fee	0	12	11	
Vukeel's Fee	1	8	0	
				16 10 11

BY THE RESPONDENT—

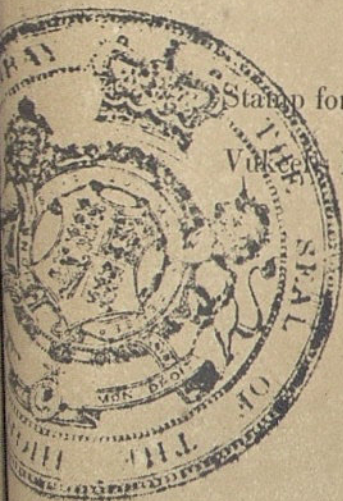
Rupees.... 31. 2. 10

IN THE DISTRICT.

In the Mauledari Court	5	9	4	
In the Collector's Court	8	5	9	
				13 15 1

IN THIS COURT.

Stamp for Vukalutnama	2	0	0	
Vukeel's Fee	1	8	0	
				3 8 0
				Rupees.... 17. 7. 1.



W. J. Seater

R. West Registrar

March 1865. Seater